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-Re.

(b) Statement by Government Sccepting the above Report. [Placed in Library. See No. LT—5947 83].

Regulation of

I. Export of Pressure cookers (Inspeation) Rules 1983

II. Export of PVC leather cloth (Quality Control and Inspection) Amendment Rules, 1983.

III. Export or Vinyl Film and sheeting (Quality control and Inspection) Amendment Rules, 1983.

IV. Export of caned Fish and Fishery Preducts (Quality control and Inspection) Bules, 1983.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI-MATI RAM DULARI SINHA) Sir, I beg to lay on the Table, under subsection (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963, a copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce:—

- (i) S.O. No. 73, dated the 1st January, 1983, publishing the Export of Pressure Cookers (Inspection) Rules, 1983
- (ii) S.O. No. 252, dated the 8th January, 1983, publishing the Export of PVC Leather Cloth (Quality Control and Inspection) Amendment Rules, 1983.
- (iii) S.O. No. 253, dated the 8th January, 1983 publishing the export of Vinyl Film and sheetings (Quality Control and Inspection) Amendment Rules, 1983.
- (iv) S.O. No. 863, dated the 12th February, 1983, publishing the Export of Canned Fish and Fishery Products (Quality Control and Inspection) Rules, 1983.

[Placed in Library for (i) to (iv), See No. LT-6002[83]

Accounts (1981-82) of the Central Board for the Prevention and Control of water pollution, New Delhi and related paper. THE DEPUTY MINISTER IN THE DEPARTMENT OF ENVIRONMENT (SHRI DIGVIJAY SINGH): Sir, I beg to lay on the Table, under sub-section (6) of section 40 of the Water (Prevention and Control of Poliution) Act, 1974, a copy (in English and Hindi) of the Annual Accounts of the Central Board for the Prevention and Control of Water Pollution, New Delhi, for the year 1981-82, and the Auditors' Report thereon. [Placed in Library. See No. LT—5956/83].

RE: REGULATION OF QUESTION HOUR

ंत्रे किंगका भी लाल कृष्ण प्राववाणी (मध्यवेश) ; श्वपसभापति जी, प्रश्न काल के समय यह जो विवाद खड़ा हुआ है उसके बारे में मुझे एक निवेदन करना है कि श्रापने **क्यों**कि इस **बात पर बल** दिया श्रगर सदन चाहे तो पूरा समय, घंटे भर का एक ही प्रश्न पर लगाया जा सकता है। में विनम्नतापूर्वक निवेदन करना चाहंगा कि भापका यह दायित्व है, श्रापका कार्यं है कि प्रश्न काल संचालित करें. रेगुलेट करें हां यह जरूर है कि सदन की श्रगर सर्वसम्मत कोई राय है, उस सेंस को लेकर द्याप किसी एक विशेष प्रकत को ज्यादा समय बेना चाहें तो दे सकते हैं यह जरूर ग्रापका ग्रधिकार है। लेकिन मैं इस मत का हं कि प्रश्नोत्तर काल में अधिक से अधिक प्रश्न होना यह सदन के इंटरेस्ट में है, हित में है। कम से कम प्रश्न होना यह सरकार के इंटररेस्ट में है...(व्यवधान) यह मैं किसी एक पक्ष को या दूसरे पक्ष को नहीं कह रहा हूं। मैं समझता हूं कि सदन के हित में यह है कि प्रधिक से प्रधिक प्रक्त हों।

श्राज का जहां तक प्रसंग है, उसके बारे में मैं यह भी विनम्रतापूर्वक निवेदन करना चाहूंगा कि यह ठीक है कि हममें से हर एक का अपना भपना तरीका होता है, अपना श्रपना बात करने का